COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 34 OF 2018

Dated: 26th September, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Gujarat Urja Vikas Nigam Ltd. ... Appellant(s)

Vs.

Central Electricity Regulatory Commission & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. Ashwin Ramanathan

for Mr. Anand K. Ganesan Ms. Swapna Seshadri

Counsel for the Respondent (s) : Ms. Anushree Bardhan for R-2

<u>ORDER</u>

The learned counsel, Mr. Ashwin Ramanathan, appearing for the Appellant prays for three week's time to enable him to file rejoinder to the reply filed by the fourth Respondent.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is permitted to file rejoinder to the reply filed by the fourth Respondent by 16.10.2018, as requested.

List this matter on <u>23.10.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member

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